

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 117/2007

In the matter of

Directions to the NR constituents to honour the power transfer limits and curb the overdrawals from the grid so that the entire NEW electricity grid is secure.

And in the matter of

Northern Regional Load Despatch Centre, New Delhi

.....Petitioner

Vs

1. Uttar Pradesh Power Corporation Limited, Lucknow.
2. Power Development Department, Govt. of Jammu & Kashmir, Jammu.
3. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur.
4. Punjab State Electricity Board, Patiala.
5. Haryana Vidyut Prasaran Nigam Limited, Panchkula.
6. Delhi Transco Limited, New Delhi.
7. Himachal Pradesh State Electricity Board, Shimla.
8. Power Transmission Corporation of Uttaranchal Limited, Dehradun.
9. Electricity Department, UT Chandigarh, Chandigarh. **Respondents**

ORDER

The Commission by its order dated 7.11.2007 provided a scheme for levy of 'congestion charge' of 300 paise/kWh (the scheme) for Northern Region constituents under certain conditions. It was specified that the charge shall kick in from a time block to be notified by the petitioner at least 30 minutes in advance, and terminate in a similar manner. It was also specified that the scheme was initially to be in force for a period of three months with effect from 19.11.2007, as a contingency measure, and could be extended, modified or prematurely terminated by the Commission based on the experience gained.

2. The petitioner vide its letter dated 13.2.2008 has reported that the scheme has been effective, and is necessary for complementing the efforts of RLDC for arresting the development of a serious grid contingency. It has also been reported that the required response of the constituents to the RLDC's emergency instructions has otherwise tended to be inadequate and slow. In this way, imposition of congestion charge has contributed towards maintenance of integrity of the grid. It has been recommended that the scheme be continued. The Commission has, therefore, decided to extend the scheme, as initially specified in the order dated 7.11.2007, up to 5.10.2008.

3. The petitioner is directed to file a quarterly report on the actual operation of the scheme of 'congestion charge', listing each occasion of its levy, with reasons/ causes, start and end times, and net amount collected.

Sd/-

(R. KRISHNAMOORTHY)
MEMBER
New Delhi, dated the 15th February 2008

sd/-

(BHANU BHUSHAN)
MEMBER